

केन्द्रीय विद्युत विनियामक आयोग

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029
Phone: 011-26189709; Fax-20904365

Petition No. 119/GT/2023

Date: 18th October 2024

To,

The General Manager (Commercial),
NTPC Limited,
NTPC Bhawan, Core-7, Scope Complex,
7 Institutional Area, Lodhi Road,
New Delhi – 110003.

Sir,

Subject: Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the CERC (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems at National Capital Thermal Power Station (NCTPS) Dadri Stage-I (840MW) in compliance of Revised Emission Standards.

Reference: ROP of the hearing dated 30.9.2024 in Petition No. 119/GT/2023.

In continuation of ROP dated 30.9.2024, the Petitioner is directed to submit the following additional information on or before **14.11.2024**, after serving a copy to the Respondents:

- (a) *The details of the PLF envisaged while going for this technology since it is claimed that low PLF during 2020 led to delay in checking the effectiveness of the system.*
- (b) *The details of the design level for this system (operative PLF range).*
- (c) *The details of the PLF or performance requirement provided by the Petitioner while floating the tender.*
- (d) *The details of the performance guaranteed by the OEM/bidder at the time of bidding.*
- (e) *The Petitioner has not provided any specific documentary evidence for establishing the compliance of environmental norms like the Performance Guarantee Test Certificate substantiating the compliance to environmental norms. Hence, the Petitioner shall submit the same for considering it for the tariff purpose.*
- (f) *The necessary documentary evidence for the capital cost addition as the Auditor Certificate is not provided for the capital cost on the dates from which tariff is claimed by the Petitioner.*

- (g) *The unit wise detailed break up for FGD works i.e., Plant & Machinery (component wise cost), Civil Works, Buildings, Pre-Commissioning, Initial Spares, IDC, IEDC, Financial Charges etc.*
- (h) *The details regarding when the preliminary environmental compliance test was done for each unit and the delay for each unit due to non-compliance.*
- (i) *The details of additional cost incurred to correct such non-compliance to the environmental norms along with the details regarding who has approved the work, and whether consent of CEA/OEM has been taken for the work done.*
- (j) *The Petitioner has submitted a claim of Rs. 76.51 Crore towards sodium bi carbonate whereas the details of specific consumption of the same, correlating it with the running hours of the ECS for each unit and the documentary evidence for cost claimed against such consumption shall be provided.*
- (k) *The Petitioner shall provide the details of the byproduct of DSI Technology, if any, along with the financial impact of sale/disposal of such byproduct.*
- (l) *It is observed that there is a negative adjustment towards loan drawl in the Q4 of FY 2022-23 in the IDC calculation submitted in Form 14A. The Petitioner shall provide justification for the same and revise the IDC calculation accordingly, if required.*
- (m) *The RCE approved by the Board of the Petitioner due to the delay in operationalization of the Emission Control System.*
- (n) *The documentary evidence for the interest rates as claimed for IDC and Interest on Loan.*

2. The Respondents shall file their replies by **5.12.2024** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **19.12.2024**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours Sincerely,

Sd/-

(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents